

{[THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD): (a) The main river basins in Madhya Pradesh are the Yamuna, the Tons, the Sone, the Mahanadi, the Godavari, the Narmada and the Tapi etc. Since survey and investigations from irrigation point of view is a continuous process, the required investigations for taking up more project for irrigation purposes are being carried out in these basins by the State Government.

(b) No special assistance is contemplated at present.]

#### Pending cases with C.B.I.

244. SHRI L. MAHAPATRO:  
SHRI S. KUMARAN:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a large number of cases are pending with the Central Bureau of Investigation for the last two years;

(b) if so, what are the details thereof and what are the reasons for delay in disposal; and

(c) what steps Government propose to take for expeditious disposal of the cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) No, Sir. As on 30-6-74 only 55 cases were pending for over 2 years. Of these investigations as such have been completed by the CBI in respect of as many as 42 cases which are now pending for other reasons such as courts' Stay Orders or want of "Sanction", "Consent" or "Complaint" from the concerned competent authorities which is required for purposes of launching the prosecution. Thus only 13 cases were pending for investigation with the CBI for over 2 years as on 30-6-74.

(b) The nature of offences involved in the cases pending for over 2 years are: misappropriation, cheating, possession of

disproportionate assets and breaches of fiscal laws etc. Apart from the limitation of resources of the CBI, the delay in the finalisation of such cases is due mainly to the complicated nature of the investigations which include tracing, collection and scrutiny of voluminous records, which, in some cases, being old, are not always readily available, time consuming process of valuation of immovable properties and examination of large number of witnesses spread in different parts of the country.

(c) The position is kept under close watch; every case pending investigation for over one year is personally reviewed each month by the Director, CBI in a meeting with his senior officers and suitable directions are given with a view to expediting the investigations; such other measures as may be necessary for this purpose continue to be taken by the Government from time to time.

245. [Transferred to the 6th August, 1974]

#### Power rationing in States

246. SHRI J. S. ANAND: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that certain State Governments have introduced power rationing;

(b) if so, what is Central Government's reaction thereto; and

(c) what are the names of the States where there has been lay-off due to power rationing and the number of employees affected in each State?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD): (a) and (b) Due to the demand being greater than the power availability in several States, State Governments have introduced power rationing so as to match available generation with load requirements. The Ministry of Irrigation and Power have framed certain guide lines for rational distribution of power.

{ [ ] English translation.